

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 271-274]

[Thursday, July 11, 2024/ Ashadha 20, 1946 (Saka)

No. 271

Table Office

Process to submit notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **preferably in the online mode**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that are admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting;

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

(viii) **Notices of Urgent Public Importance under Calling Attention (Rule 197) shall be entertained from 18.07.2024.**

Kind cooperation of Hon'ble members is solicited.

No. 272

Computer (Hardware & Software) Management Branch (Software Unit)

Training Programme for PA/PS of Members of 18th Lok Sabha on the steps to access/usage of Sansad e-mail Id and Member's Portal .

Hon'ble Members of Lok Sabha are informed that a training programme for PA/PS to Members will be held virtually from 15.07.2024 to 19.07.2024 from 11:00AM to 12:00 PM. to help them to familiarize with the steps to access NIC e-mail Id and Member's Portal from Digital Sansad webiste and various facilities provided to MPs in the Member's portal and its usages.

PA/PS of Members of Lok Sabha may be requested to attend the training programme virtually *via* accessing the link mentioned below:

Agenda: Training Programme on the steps to access/usage of Sansad e-mail Id and Member's Portal for the PA/Ps of Members of Lok Sabha

<https://lss.webex.com/lss/j.php?MTID=m5941ca3ae3afcac0c0b67640210504b5>

Monday, July 15, 2024 11:00 AM, Indian Standard Time

Occurs every day effective from 15/7/2024 to 19/7/2024 from 11:00 AM to 12:00 PM, Indian Standard Time

Meeting number: 2512 845 8070

Password: Training@1234

Result of Ballots of Notices of Starred and Unstarred Questions

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 11th July, 2024 for the sitting of Lok Sabha to be held on 29.07.2024 was held in the presence of Shri Sher Singh Ghubaya, MP and Shri Kulmohan Singh Arora, Director, Lok Sabha Secretariat in Outer Cabin, Committee Room 'E', of Parliament House Annexe, New Delhi. A total of 1001 notices were received, whereas 231 Members participated in the ballot for 29.07.2024.

2. The result of the ballots has been uploaded on the Homepage viz. loksabha.nic.in.

Result of Ballot of Private Members' Resolutions

As a result of ballot held on the 11th July, 2024 in respect of notices received from members for moving resolutions under rule 170, the following members have secured priorities in the order as given below :-

Name of the member	Priority secured at ballot
Shri Shafi Parambil, M.P.	First
Dr. Shashi Tharoor, M.P.	Second
Dr. Kalanidhi Veeraswamy, M.P.	Third

2. Text of resolutions in this regard may be given by the members concerned by 3.15 P.M. on 15th July, 2024 so as to enable their resolutions to be considered for inclusion in the List of Business for 26th July, 2024. If notices of resolutions proposed to be moved are not received by the specified date and time, the resolutions will not be included in the List of Business for 26th July, 2024.

UTPAL KUMAR SINGH
Secretary General